

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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NEW DELHI, THURSDAY, JUNE, 29, 2017/ASHADHA 8, 1939 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 29th June, 2017/Ashadha 8, 1939 (Saka)

THE ANDAMAN AND NICOBAR ISLANDS (MUNICIPAL) AMENDMENT REGULATION, 2017

No. 5 of 2017

Promulgated by the President in the Sixty-eighth Year of the Republic of India.

A Regulation further to amend the Andaman and Nicobar Islands (Municipal) Regulation, 1994.

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulations made by him:—

1. (1) This Regulation may be called the Andaman and Nicobar Islands (Municipal) Amendment Regulation, 2017.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of section 80.

- **2.** In the Andaman and Nicobar Islands (Municipal) Regulation, 1994, in section 80, in sub-section (1),—
 - (a) clause (e) shall be omitted; and
 - (b) clause (j) shall be omitted.

 $\begin{array}{c} PRANAB\,MUKHERJEE,\\ President. \end{array}$

DR. G. NARAYANA RAJU, Secretary to the Govt. of India.